IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

M.A.No.1216/92 in D.A.No.290/90

Dt. of Decision: 12-11-92

N. Lakshman Rao

Petitioner

K.S.R. Anjaneyulu

Advocate **fo**r the Positioner (s)

Versus

Union of India, rep. by the Secretary to GOI, DG, Dept. of Posts, New Delhi & another

Respondent.

N.R. Devaraj

Advocate for the Respondent (s)

CCRAM:

THE HONTBLE MR. C.J. ROY, MEMBER(JUDL.)

THE HON'BLE MR.

- 1. Whether Reporters of local papers may be allowed to see the judgment?
- 2. To be referred to the Reporters or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgment?
- 4. Whether it needs to be circulated to other Benchas of the Tribunal?
- 5. Remarks of Vice-Chairman on Columns 1,2,4 (to be supmitted to Hon'ble Vice-Chairman where he is not on the Bench.)

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(HCDR)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

MA.1216/92 in DA.296/90)

date of Decision: 12-11-1992

Between

N. Lakshmana Rao

: Applicant

Union of India, rep. by 1. The Secretary to the Govt. of India and Director General Department of Posts New Delhi

2. The Chief Postmaster General Andhra Pradesh Circle Hyderabad

: Respondents

Counsel for the applicant

: K.S.R. Anjaneyulu, Advocate

Counsel for the respondents

: N.R. Devaraj, Standing Counsel

for Central Government

CORAM

HON. Mr. C.J. ROY, MEMBER (JUDICIAL)

JUDGEMENT.

(Orders as per Hon. Mr. C.J. Roy, Member (Judicial)

Mr. K.S.R. Anjaneyulu, learned counsel for the applicant and Mr. N.R. Devaraj, learned counsel for the respondents are present and heard.

This petition is for rectification of a mistake that has 2. inadvertently crept into the Judgement. The Judgement gave a direction to the respondents that the applicant's pay should be stepped up with effect from the date on which Sri GLN Sastry was given the benefit. He was given the benefit with effect

(18)

from 1-3-1976 but it is stated as 1-7-1976. So, in the entire direction portion at page-7) wherever 1-7-1976 is there it is directed that 1-3-1976 may be substituted.

3. With the above direction the application is allowed

(C.J. RBY)
Member(Judl.)

Dated: November 12, 1992 Dictated in the Open Court Deputy Registrar(J)

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To

- 1. The Secretary to the Govt.of India, and Director General Union of India, Dept. of Posts, New Delhi.
- The Chief Postmaster-General, Andhra Pradesh Circle, Hyderabad.
- 3. One copy to Mr.K.S.R.Anjaneyulu, Advocate, CAT.Hyd.
- 4. One copy to Mr. N.R.Devraj, Sr.CGSC.CAT.Hyd.
- 5. One sparecopy.

with no order as to costs.

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